

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date:16.9.2022

Appeal No.316 of 2021

Narayan Securities Ltd. ...Appellant

Versus

National Stock Exchange of India Ltd. ...Respondent

Mr. Jahaan Dastur, Advocate with Mr. Rashid Boatwalla and Ms. Samiksha Rajput, Advocates i/b. MKA & Co. for the Respondent.

Mr. Sumit Rai, Advocate with Ms. Nidhi Singh, Ms. Deepti Mohan, Ms. Binjal Samani and Mr. Niket Dalal, Advocates i/b. Vidhii Partners for the Respondent.

**With
Appeal No.439 of 2021**

Narayan Securities Ltd. ...Appellant

Versus

Securities and Exchange Board of India &
Anr. ...Respondents

Mr. Sumit Rai, Advocate with Ms. Nidhi Singh, Ms. Deepti Mohan, Ms. Binjal Samani and Mr. Niket Dalal, Advocates i/b. Vidhii Partners for the Respondent.

Order:

1. A prayer has been made for adjournment on behalf of the learned counsel for NSE contending that the arguing counsel is held up in the High Court. Learned counsel for the appellant also prays that they may be allowed to file written submissions. Matter is adjourned. List on 19th October, 2022.
2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M.T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

16.9.2022
RHN